## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 230/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017

Name of the Company:

VITOL S.A.

V/s.

Bhatia Global Trading Ltd.

Section of the Companies Act:

Section 60(5)(c) and 65 of the Insolvency and

Bankrupcy Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. MONAAL DAVAWALA

ADVOCATE

APPLICANT

Monad

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## **ORDER**

Learned Advocate Mr. Monaal Davawala present for Applicant (VITOL S.A). None present for Respondent.

At request of Learned Counsel for applicant to hear on maintainability of the application.

List the matter on 21.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of August, 2017.